F.No.901-8/2011-MS

To,

The Secretary,
Department of Telecommunication,
Sanchar Bhawan
New Delhi – 01


Reference to TRAI’s letter of even No. dated 3rd November 2011 wherein after reconsideration, the Authority sent its recommendations to DoT with reference to their letter No. 20-281/2010-AS-I (Vol-II) (Pt) dated 10th October, 2011 regarding TRAI’s recommendations dated 11.5.2010 and 8.2.2011 on “Spectrum Management and Licensing Framework”.

2. In this regard, DoT is requested to refer point No.20 (Para 2.197 (6.40) at page 40. The word “Licensee fee” may be read as “entry fee”. The said para, after the correction may be read as:

“Alternatively, the entry fee already paid for the service area.......”

3. The following annexures mentioned in the above referred letter of DoT dated 10.10.2011 were not received.
   (a) Annexure VI & VII mentioned at Page 20, Para 3.82 (6.52), 4(d).
   (b) Annexure VIII mentioned at Page 24, Para 3.122.

4. DoT is requested to take cognizance of the above.

5. This letter is being put on TRAI website www.trai.gov.in

(Lav Gupta)
Secretary-In-charge